

No. 353/XXXVI(3)/2018/71(1)/2018

Dated Dehradun, October 17, 2018

NOTIFICATION

Miscellaneous

In pursuance of the provisions of Clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of 'the Uttarakhand (Uttar Pradesh Nagar Nigam Act, 1959) (Amendment) Act, 2018' (Adhiniyam Sankhya: 32 of 2018).

As passed by the Uttarakhand Legislative Assembly and assented to by the Governor on 11 October, 2018.

**The Uttarakhand (Uttar Pradesh Nagar Nigam Act, 1959)
(Amendment) Act, 2018
(Uttarakhand Act No. 32 of 2018)**

AN

ACT

further to amend the Uttarakhand (Uttar Pradesh Nagar Nigam Act, 1959) (Adaptation and Modification Order, 2002) in context of the State of Uttarakhand.

Be it enacted by the Uttarakhand Legislative Assembly in the Sixty ninth year of the Republic of India as follows:-

Short title, extent and Commencement 1. (1) This Act may be called the Uttarakhand (Uttar Pradesh Nagar Nigam Act, 1959) (Amendment) Act, 2018.

(2) It extends to the whole of the State of Uttarakhand.

(3) It shall come into force at once.

Amendment of Section 3 2. In Section 3 of the Uttarakhand (Uttar Pradesh Nagar Nigam Act, 1959) (Adaptation and Modification Order, 2002), in sub-section (1), the following proviso shall be inserted, namely-

"Provided that the Governor may, by subsequent notification under Clause (2) of Article 243-Q of the Constitution, include or exclude any area in or from any larger urban area referred in this sub-section."

By Order,

ALOK KUMAR VERMA,
Principal Secretary.

उद्देश्य और कारणों का कथन

पूर्ववर्ती राज्य उत्तर प्रदेश में 'उत्तर प्रदेश नगर निगम अधिनियम, 1959' लागू था। उत्तर प्रदेश पुर्नगठन अधिनियम, 2000 की धारा 86/87 के अधीन यह अधिनियम वर्तमान में यथा संशोधनों सहित उत्तराखण्ड राज्य में भी लागू हैं।

2- उत्तराखण्ड राज्य में नगर निगमों के प्रशासन को समुचित रूप से संचालित किये जाने हेतु नगर निगम अधिनियम की धारा 3(1) के अधीन विनिर्दिष्ट वृहत्तर नगरीय क्षेत्र में किसी क्षेत्र को सम्मिलित किये जाने या उसमें से किसी क्षेत्र को निकालने की व्यवस्था किया जाना अपरिहार्य है।

3- प्रस्तावित विधेयक उपरोक्त उद्देश्य की पूर्ति करता है।